

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 16th November, 2017

SRO 471 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby direct that in notification SRO 418 dated 4th October, 2017, the word "Kathua" appearing after the words "Additional Deputy Commissioner" shall be deemed to have been substituted by the word "Billawar," ab-inito.

By order of the Government of Jammu and Kashmir

Sd/-

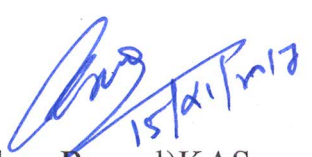
Commissioner/Secretary to Government,
Revenue Department

No: - Rev/LB/25/2017

Dated: - 16th-11-2017

Copy to the:-

- 1) Financial Commissioner, Revenue, J&K, Jammu.
- 2) Commissioner /Secretary to Government, General Administration Deptt.
- 3) Divisional Commissioner, Jammu.
- 4) Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5) Deputy Commissioner, Kathua.
- 6) Additional Deputy Commissioner, Billawar
- 7) Director, Archives, Archaeology & Museums, J&K.
- 8) Manager Government Press, Jammu for publication in the Govt. Gazette.
- 9) OSD to Minister for Revenue for information of the Honble Minister
- 10) Special Assistant to (MOS) Revenue for information of the Hon'ble Minister.
- 11) I/C Website Revenue Department.
- 12). Notification / Stock file.


(Ghulam Rasool)KAS
Deputy Secretary to Government
Revenue Department